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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 2160 of 1995

New Delhi this the 26th day of February, 1996

**HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

Shri Raj Kumar Sharma  
R/o House No.113 Prem Nagar,  
Ambala City,  
Haryana.

..Applicant

Applicant in person.

Versus

1. Union of India through  
The Director,  
Doordarshan Kendra,  
New Delhi-110 001.
2. The Director,  
Doordarshan Kendra,  
New Delhi-110 001. ..Respondents

**ORDER (ORAL)**

**Hon'ble Mr. K. Muthukumar**

The applicant appears in person and has filed this application for non-payment of arrears of pay to him as a result of refixation of his pay consequent on the pay revision. The applicant has submitted his representation on 09.08.1995 and also states that he has followed it up by another reminder dated 7.12.95. As the matter is very short, it is disposed of at the admission stage itself.

2. Although the applicant's pay scale has been revised by the order dated 7.6.1995 of the

respondents, he alleges that he has not been paid consequent on such revision. He also alleges that other similarly placed persons have already been granted arrears. In view of this, I think it would suffice at this stage if the direction is issued to the respondents to consider his representation dated 9.8.1995 and dispose this of either by refixation of pay and payment of arrears or by a speaking order, if such a thing is not possible to be done by the respondents.

3. A copy of this order alongwith the copy of the application may be sent to the respondents for compliance. It is directed that the representation may be disposed of within a period of 2 months from the date of receipt of a copy of this order.

No costs.

  
(K. MUTHUKUMAR)  
MEMBER (A)

RKS